

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 1062/91

Date of Order: 25.2.1992.

BETWEEN:

Vidya Devi .. Applicant.

A N D

1. Secretary to Govt. of India, Ministry of Home Affairs, Department of Personal & AR, Govt. of India, NEW DELHI.
2. Chief Secretary to Govt., Govt. of Andhra Pradesh, Secretariat Buildings, HYDERABAD.
3. Director of Census Operations, Ministry of Home Affairs, Government of India, HYDERABAD.
4. The Registrar, General & Census Commissioner of India, NEW DELHI.
5. The Director, Employment & Training, Andhra Pradesh, HYDERABAD.
6. The Regional Deputy Director of Census Operations, Hyderabad Region, D.No.16-11-740/4A/6, Gaddiannaram, Opp: Andhra Bank Colony, Dilshuk Nagar, HYDERABAD. .. Respondents.

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Counsel for the Applicant .. Mr. MVSD. Prasada Rao

Counsel for the Respondents .. Mr. Jagan Mohan Reddy &

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Mr. D. Panduranga Reddy R2 & F

CORAM:

HON'BLE SHRI R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Division Bench delivered by  
Hon'ble Shri R. Balasubramanian, Member (Admn.) ).

contd.....2

**Copy to:-**

1. Secretary to Govt. of India, Ministry of Home Affairs, Department of Personal & ER, Govt. of India, New Delhi.
2. Chief Secretary to Govt., Govt. of A.P., Secretariat Buildings, Hyderabad.
3. Director of Census Operations, Ministry of Home Affairs, Govt. of India, Hyderabad.
4. The Registrar General & Census Commissioner of India, New Delhi.
5. The Director, Employment & Training, A.P. Hyderabad.
6. The Regional Deputy Director of Census Operations, Hyderabad Region, D.No.16-11-740/4A/6, Gaddiannaram, Opp. Andhra Bank colony, Dilshuknagar, Hyderabad.
7. One copy to Sri. MVSD Prasada Rao, advocate, CAT, Hyd.
8. One copy to Shri. M.Jagan Mohan Reddy, Addl. CGSC, CAT, Hyd.
9. One copy to Shri. D.Panduranga Reddy, R2 to R5, spl. counsel for the State of A.P.
10. One spare copy.

Rsm/-

.. 2 ..

When this case was called for admission hearing the prayer contained in the application was specifically considered. The prayer is for a direction to the respondents to absorb the applicant in any of the vacancies in any of the establishments under their control as she possessed the requisite qualifications to hold the cadre post or equal post and regularise her services with effect from the date of initial appointment in 1981 in the Census Department on regular scales of pay applicable to the cadre post or equal post with all consequential benefits. We have seen the Office order No.A/12019/M.R./91/Estt, dated 20th March, 1991 issued by the Director of Census, Andhra Pradesh. From this it is seen that all the candidates therein including the applicant herein have been offered an appointment on contract basis on certain terms and conditions for specific work connected with the 1991 census. The order also specifically states that the offer of appointment will be w.e.f. date of their reporting for duty and upto 29.2.92. Counter of the respondents is already filed.

2. After hearing both the sides we direct the respondents to continue the applicant in the same post in which she is presently working on the same terms and conditions as before provided ~~work exists~~ <sup>There is work</sup> for her beyond 29.2.1992. The application is disposed of accordingly at the admission stage itself with no order as to costs.

*R. Balasubramanian*  
(R. BALASUBRAMANIAN)  
Member (Admn.)

*T. Chandrasekhara Reddy*  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 25th February, 1992.

(Dictated in the Open Court)

sd

*25/2/92*  
*Open Court (S)*

~~CR~~ ~~29 Nov~~ 9-A-1062191

TYPEBED BY

COMPARED BY

CHECKED BY

**APPROVED BY**

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

~~V.G.~~

THE HON'BLE MR. R. BALASUBRAMANTAN, M.A.)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY;  
M(JUDI.)

END

THE HON'BLE MR. C. J. ROY : MEMBER (THIRL)

DATED: 2-12-1992

ORDER/JUDGMENT:

~~R.A/C.A/ M.A.N.~~

1062191

T.A. No.

(W- P. No.                   )

Admitted and interim directions issued.

### Allowed

~~Disposed of with directions.~~

Dismissed

Dismissed as withdrawn

Dismissed for default.

**M.A. Ordered/ Rejected**

~~No~~ order as to costs.

order as to costs.

Central Labour Tribunal  
EDINBURGH  
11/3/92  
Hyderabad Bench